

**GOVERNMENT OF INDIA
DRINKING WATER AND SANITATION
LOK SABHA**

UNSTARRED QUESTION NO:872

ANSWERED ON:27.11.2014

SAFE DRINKING WATER

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Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the targets set and achievements made under drinking water schemes during each of the last three years and the current year, State/UT-wise;
- (b) the funds allocated, released and its utilisation under the said schemes during the said period; State/ UT-wise;
- (c) whether the Government has audited the utilisation of funds;
- (d) if so, the State/UT-wise details of shortcomings/ irregularities found in the utilisation during the said period;
- (e) the details of drinking water projects being implemented in different States; and
- (f) the time by which these projects are likely to be completed and the remaining habitations/villages are likely to be covered under the said schemes?

Answer

MINISTER OF STATE FOR DRINKING WATER AND SANITATION (SHRI RAM KRIPAL YADAV)

- (a) The targets set and achievements made under National Rural Drinking Water Programme (NRDWP) during each of the last three years and the current year, State/UT-wise is given in Annexure I.
- (b) The funds allocated, released and its utilisation under NRDWP during the last three years and the current year, State/UT-wise is given in Annexure II.
- (c) & (d) Under NRDWP guidelines concerned State / UTs are liable to get the account audited through a Comptroller and Auditor General Empanelled Charter Accountant and submit an Audited Statement of Accounts along with utilization certificate for examination before next release.
- (e) & (f) Under the NRDWP, the State Governments are vested with the powers to plan, approve and execute drinking water supply schemes, The State Governments, in consultation with the Ministry, prepare Annual Action Plan to cover Partially Covered (PC) and Quality Affected (QA) habitations in the country at the beginning of each financial year.

The actual execution/implementation of the rural water supply schemes to provide drinking water to rural population is done at the State level. The projects/schemes to provide drinking water to the rural population are approved at the level of State level Scheme Sanctioning Committee (SLSSC) in which representative of the Ministry of drinking Water and Sanitation is present to see that the schemes sanctioned/ approved as per the targets set under the annual Action Plan. The projects/schemes regarding rural water supply are not approved at the Central Level.